

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 6056/2023

(Arising out of impugned final judgment and order dated 02-05-2023 in BA No. 3247/2022 passed by the High Court Of Judicature At Bombay)

MOHAMMAD NAWAB MOHAMMAD ISLAM MALIK @ NAWAB MALIK Petitioner(s)

VERSUS

THE DIRECTORATE OF ENFORCEMENT & ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.96683/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.96685/2023-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 16-05-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA
 HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.
Mr. Ankur Chawla, Adv.
Mr. Aditya P., Adv.
Mr. Jayant Mohan, AOR
Mr. Aamir Khan, Adv.
Mr. Vaibhav Malhotra, Adv.
Mr. Shivam Tandon, Adv.

For Respondent(s)

Mr. Tushar Mehta, SG (N/P)
Mr. S.V. Raju, ASG
Mr. Zoheb Hossain, Adv.
Mr. Kanu Agrawal, Adv.
Mr. Ammam Venkatesh, Adv.
Mr. M.K. Maroria, Adv./AOR

UPON hearing the counsel the Court made the following
O R D E R

Re-list in the second week of July 2023.

In the meanwhile, we request the High Court to take up the pending bail application for hearing and disposal.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)